

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FORTUNE SPIRIT LIMITED

## RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Fortune Spirit Limited
2.	Date of incorporation of Corporate Debtor	21/11/2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Cuttack (under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15511OR2007PLC009628
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No-31, Kharavela Nagar Unit-III, Khordha, Bhubaneswar, Orissa, 751001
6.	Insolvency commencement date in respect of corporate debtor	09/09/2025
7.	Estimated date of closure of insolvency resolution process	08/03/2026 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. SambhuLal Agarwal Registration No. IBBI/IPA-001/IP-P00387/2017-18/10698
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sambhu & Associates 2nd Floor, Kolkata Bazaar Building, Nayapara, Sambalpur, Odisha - 768001 Email: sambhuandassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sambhu & Associates 2nd Floor, Kolkata Bazaar Building, Nayapara, Sambalpur, Odisha- 768001 Email: cirp.fortunespirit@gmail.com
11.	Last date for submission of claims	23/09/2025 (14 days from the date of commencement of the Corporate Insolvency Resolution Process)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of 'Fortune Spirit Limited' on 09/09/2025.

The creditors of 'Fortune Spirit Limited', are hereby called upon to submit their claims with proof on or before 23/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Mr. SambhuLal Agarwal**

**Interim Resolution Professional**

**Date** : 11/09/2025

**Place** : Bhubaneswar